

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. M.P. No.464 of 2021**

Ranju Kumari and Ors.

... Petitioners

Versus

The State of Jharkhand

... Opposite Party

-----

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioners : Mr. Niranjan Kr. Sinha, Adv.

For the State : Mr. Rajesh Kumar, P.P.

-----

**03/26.03.2021** Heard the parties through video conferencing.

Learned counsel for the petitioners prays for three weeks' time to remove the defects pointed out by the stamp reporter in A.B.A. No.8152 of 2019 as well as Cr.M.P. No.705 of 2020.

Considering the aforesaid facts, Registry is directed to allow the petitioners to remove the defects as pointed out by the stamp reporter in A.B.A. No. 8152 of 2019 and Cr.M.P. No. 705 of 2020.

List this case after removal of the defects A.B.A. No.8152 of 2019 as well as Cr.M.P. No.705 of 2020.

It is made clear that if the defects pointed out by the stamp reporter in A.B.A. No. 8152 of 2019 and Cr.M.P. No. 705 of 2020 are not removed within three weeks from the date of this order then this Cr.M.P. shall stand dismissed without further reference to the Bench.

Pappu/

**(Anil Kumar Choudhary, J.)**